

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H.Jung, Member**

Petition No. 82/2006

In the matter of

Determination of transmission tariff for Rangandi-Ziro transmission system in North Eastern Region for the period from 1.4.2004 to 31.3.2009.

Petition No. 83/2006

In the matter of

Determination of transmission tariff for Loktak transmission system in North Eastern Region for the period from 1.4.2004 to 31.3.2009.

Petition No. 84/2006

In the matter of

Determination of transmission tariff for Ranganadi transmission system in North Eastern Region for the period from 1.4.2004 to 31.3.2009.

Petition No. 85/2006

In the matter of

Determination of transmission tariff for the transmission system associated with Kopili Hydroelectric Stage-I extension project (2x50 MW) IN North Eastern Region for the period from 1.4.2004 to 31.3.2009.

Petition No.86/2006

In the matter of

Determination of Transmission tariff for Agartala 132 kV transmission system in North Eastern Region for the period from 1.4.2004 to 31.3.2009.

Petition No.87/2006

In the matter of

Determination of Transmission tariff for transmission system associated with Kathalguri gas based combined cycle project in North Eastern Region for the period from 1.4.2004 to 31.3.2009.

Petition No. 88/2006

In the matter of

Determination of transmission tariff for Augmentation Scheme of transmission system in South Assam, Mizoram and Tripura in North Eastern Region for the period from 1.4.2004 to 31.3.2009.

Petition No. 89/2006

In the matter of

Determination of transmission tariff for Doyang Transmission system in North Eastern Region for the period from 1.4.2004 to 31.3.2009.

Petition No. 90/2006

In the matter of

Determination of transmission tariff for additional transmission Gohpur-Itnagar (ATGI) in North Eastern Region for the period from 1.4.2004 to 31.3.2009.

And in the matter of

Power Grid Corporation of India Limited

..Petitioner

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Government of Arunachal Pradesh, Deptt. of Power, Itanagar
4. Power & Electricity Department, Govt. of Mizoram, Aizwal
5. Electricity Department, Govt. of Manipur, Imphal
6. Department of Power, Govt. of Nagaland, Kohima
7. Tripura State Electricity Corporation Limited, Agartala

..Respondents

The following were present:

1. Shri P.C. Pankaj, PGCIL
2. Shri U.K. Tyagi, PGCIL
3. Shri C. Kannan, PGCIL
4. Shri M.M.Mondal, PGCIL
5. Shri J. Majumdar, PGCIL
6. Shri I.S.Jha, PGCIL
7. Shri S.S.Dass, PGCIL
8. Shri Harmeet Singh, PGCIL
9. Shri M. Debberma, TSECL
10. Shri A.G.Choudhary, TSECL
11. Shri K.Goswami, ASEB
12. Shri H.M.Sharma, ASEB
13. Ms. Seema Sharma, Advocate for consumer
14. Ms. Mallika Sharma Bezbaruah, Consumer

ORDER
(Date of Hearing: 30.11.2006)

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed these applications for approval of transmission charges for its assets in North-Eastern Region for the period 2004-2009 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

2. Heard the representatives of petitioner and the respondents present as well as Ms Mallika Sharma Bezbaruah, the consumer who has filed her response to the public notice published by the petitioner in accordance with the procedure specified by the Commission. After considering the petition and the replies, as well as submissions made on behalf of the consumer, we observe that certain additional information is required from the petitioner. The petitioner is accordingly, directed to submit the following information latest by 15.1.2007 with an advance copy to the respondents as also Ms. Mallika Sharma Bezbaruah separately in each petition:

(a) Operation & Maintenance:

- (i) Justification for higher O&M expenses for 2000-01 compared to O&M expenses for 1999-2000;
- (ii) Actual O&M expenses for 2003-04, 2004-05 and 2005-06;
and
- (iii) Details of expenditure under heads of "Miscellaneous and "others" and also justification where variation under different

heads for the period 1999-2000 to 2003-04 exceeds 20% over the expenses for the previous year.

- (b) Details of capital cost considered for tariff and calculation of maintenance spares;
- (c) Details of asset-wise additional capitalization for the period 2001-2006;
- (d) Details of cost abstract of transmission lines and sub-station;
- (e) Auditor's certificates in support of the actual expenditure from books of accounts and not "UCPTT cost as on date of commercial operation";
- (f) Details of cost over-run and time over-run with respect to original approval , where applicable in each case and reasons therefor; and
- (g) Forms 5B, 5C and 5D, duly completed in all respects.

Petition No. 82/2006

- (a) Reasons for re-survey on Ranagnadi-Ziro transmission system;
- (b) Reasons for not including Ranagnadi-Ziro transmission system in BPTA; and
- (c) Details of re-allocation of amount of Rs. 2.25 lakh decapitalized under head "land" on account of regrouping of accounts codes.

Petition No. 83/2006

- (a) Details of accumulated depreciation up to the date of transfer, that is, 1.4.1992 claimed and the transfer scheme;
- (b) Details of supporting documents and justification of reasonableness of additional capitalization of Rs.14.35 lakh towards balance payments on account of compensatory afforestation;
- (c) Clarification whether the original cost has been deducted or the depreciated value for decapitalization under various head on a/c of office equipment written off, office/guest house equipment written off and vehicle scrapped, etc;
- (d) Details of asset-wise additional capitalization, cumulative depreciation recovered till the date of de-capitalization and remaining useful life as on 1.4.2004;
- (e) Year-wise details of funding of additional capitalization from the date of commercial operation onwards, with supporting documents; and
- (f) Documents relating to project approval/approved cost and transfer scheme relating to transfer of the assets from NHPC and NEEPCO and date of commercial operation.

Petition No. 84/2004

- (a) Reasons for higher estimation of Revised Cost Estimate-I;

(b) Reconciliation of name (shown as Nirjuli- Dikrong transmission line) as given in Form -2 (Details of transmission lines, Page- 74 of the petition) with name (shown as Ranganadi – Nirjuli transmission line) and in map as well as on Page-12 of the petition, where it has been mentioned as 132 kV D/C Ranganadi-Itanagar transmission line;

(c) Clarification whether the original cost for Ranganadi-Balipara transmission line has been deducted or the depreciated value for decapitalization during 2004-05 under sub-station head on a/c of Tools written off and also the cumulative depreciation recovered till the date of decapitalization;

(d) Reasons for considering higher equity than approved debt-equity ratio, with supporting documents;

(e) Details of cumulative depreciation due to be recovered as on 31.3.2004; and

;

(f) Reason for re-allocation of an amount of Rs. 165.09 lakh from “transmission line” head to “sub-station” head in respect of Ranganandi – Balipara transmission line.

Petition No. 85/2006

Details of cumulative depreciation due to be recovered up to 31.3.2004 in respect of the transmission system associated with Kopli Hydroelectric Stage-I extension.

Petition No. 86/2006

- (a) Reasons for time over-run of 29 months and outcome of deliberations on this aspect in 48th NEREB meeting;
- (b) Reconciliation of the different amounts of de-capitalization claimed as indicated on pages 49 & 82 of the petition, totalling to Rs. 45.90 lakh and mismatch of total with its break-up given on page-82 under “sub-station” head for the year 2001-02;
- (c) Status of updated revised cost estimate;
- (d) Reasons for considering 100% equity instead of 21.25% as approved for Agartala-Agartala transmission line ckt-I & II;
- (e) Reasons for difference in cumulative depreciation due to be recovered up to 31.3.2004 giving Rs.102.74, whereas as per Form 11, where cumulative depreciation recovered has been indicated as `nil` ;
- ;
- (f) Reasons for difference in the additional capital expenditure indicated in the CA certificate and para 13 of the petition; and
- (g) Details of cumulative depreciation due as on 31.3.2004 in respect of RC Nagar-Kumarghat transmission line.

Petition No. 87/2006

- (a) Justification for following assets:

S. No.	Name of the assets	Debt-equity Ratio (Form-6)	
		As approved	As on date of commercial operation
1.	Kathalguri-Mariani transmission line	**	50.00:50.00
2.	Mariani-Misa and Kathalguri transmission line	**	49.71:50.29
3.	Misa-Balipara CKT I & II, Balipara-Boingaigaon and Balipara-Tezpur transmission line	**	58.33:41.67

** Debt-equity ratio of combined Kathalguri Project in RCE- II is same as actual Debt-equity ratio deployed in the project.

(b) Reasons for non-recovery of full depreciation for Kathalguri-Mariani transmission line in respect of which cumulative depreciation up to 1.3.2004 has been indicated as Rs. 3134.59 lakh and depreciation due to be recovered as Rs. 2012.84 lakh;

(c) Reasons for difference in cumulative depreciation up to 31.3.2004 (shown as Rs. 4950.57 lakh) and depreciation due as `nil`, whereas in Form 11 no cumulative depreciation has been shown in respect of Mariani-Misa and Kathalguri-Misa transmission line;

(d) Form No. 15 (Interest on working capital) (Not attached with the petition in respect of Kathalguri-Mariani transmission line);

(e) Reasons for difference of nomenclature in respect of 400 kV D/C Mariani-Misa transmission line as per CA certificate and 400 kV Mariani-Misa transmission line and Kathalguri-Misa transmission line as per petitioner's claim; and

(f) Variation in the total expenditure regarding capital cost shown in the petition at para 13 against the Misa-Balipara transmission line Ckt I & II, Balipara Boingaigaon transmission line and Balipara-Tezpur transmission line vis-a-vis the expenditure as per the CA certificates for these assets.

Petition No. 88/2006

(a) Clarification on differences in expenditure from date of commercial operation to 31.3.2004 and from 1.4.2004 to 31.3.2005 shown in the Auditor's certificate and Form-12;

(b) Reasons for including seven transmission lines in original approval and eight lines in RCE-I and II;

(c) Clarification on dates of commercial operation of Badarpur-Kolasib transmission line, Kolasib-Aizwal transmission line as these are not matching with project's date of commercial operation;

(d) Reconciliation of line length of Badarpur-Kolasib transmission line and Kolasib- Aizwal transmission line shown as 85 km and 86 km, respectively in RCE I with line lengths of 107.226 km and 66.098 km, respectively given in Form 2;

(e) Need for additional capital expenditure of Rs. 387.82 lakh after four years of commercial operation and whether it was a part of original approval;

(f) Details of cumulative depreciation due and recovered up to 31.3.2004 with justification; and

(g) Justification of funding of FERV capitalized during 2001-04 out of equity only.

Petition No. 89/2006

(a) Clarification on the name of transmission elements as indicated on page-74 and page-12 of the petition;

(b) Details of payment for MBAO under sub-station head;

(c) Details of terms and conditions of GOI loans with supporting documents in respect of repayment schedule, interest rate etc.; and

(d) Reasons for non-recovery of cumulative depreciation for Imphal-Dimapur transmission line.

Petition No. 90/2006

(a) Details of accumulated depreciation up to the date of transfer of assets in respect of ATGI;

(b) Date-wise details of additional capitalization of Rs 95.07 lakh in respect of ATGI;

(c) Details of GOI loans with supporting documents in respect of repayment schedule, interest rate etc.; and

(d) Details in support of cumulative repayment worked out up to 31.3.2004.

3. List these petitions on 8.2.2007 for further directions. Meanwhile, the petitioner may also file its rejoinder to the replies filed by the beneficiaries and Ms. Malika Sharma Bezbaruah.

Sd-/
(A.H.JUNG)
MEMBER

sd-/
(BHANU BHUSHAN)
MEMBER

sd-/
(ASHOK BASU)
CHAIRPERSON

New Delhi Dated the 2nd January, 2007